



**The Telangana Charitable and Hindu Religious Institutions and Endowments
(Amendment) Act, 2016**
Act 15 of 2016

Amendment appended: 24 of 2017

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THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 15] HYDERABAD, TUESDAY, SEPTEMBER 27, 2016

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 26th September, 2016 and the said assent is hereby first published on the 27th September, 2016 in the Telangana Gazette for general information.

ACT No. 15 OF 2016.

**AN ACT FURTHER TO AMEND THE TELANGANA
CHARITABLE AND HINDU RELIGIOUS
INSTITUTIONS AND ENDOWMENTS ACT, 1987.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Charitable and Hindu Religious Institutions and Endowments (Amendment) Act, 2016.

Short title
and
commence-
ment.

[1]

B. 158-1

(2) It shall come into effect on such date as the Government may, by notification appoint.

Amend-
ment of
section 15.
Act No. 30
of 1987.

2. In the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, in section 15,-

(i) in sub-section (1), for the word “nine”, wherever it occurs, the word “fourteen” shall be substituted;

(ii) in sub-section (2),-

(a) for the word “five”, the word “seven” shall be substituted;

(b) for the word “three”, the word “five” shall be substituted.

Repeal of
Ordinance
No. 3 of
2016.

3. The Telangana Charitable and Hindu Religious Institutions and Endowments (Amendment) Ordinance, 2016 is hereby repealed.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.

R.N.I. TELMUL/2016/73158
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THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 25] HYDERABAD, THURSDAY, NOVEMBER 30, 2017.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 29th November, 2017 and the said assent is hereby first published on the 30th November, 2017 in the Telangana Gazette for general information:-

ACT No. 24 of 2017

**AN ACT FURTHER TO AMEND THE TELANGANA
CHARITABLE AND HINDU RELIGIOUS
INSTITUTIONS AND ENDOWMENTS ACT, 1987.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Charitable and Hindu Religious Institutions and Endowments (Amendment) Act, 2017.

Short title,
extent and
commence-
ment.

(2) It extends to the whole of the State of Telangana.

(3) It shall be deemed to have come into force on the 2nd June, 2014.

Amendment of section 65-A. Act No.30 of 1987.

2. In the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 (hereinafter referred to as the principal Act), for section 65-A, the following section shall be substituted, namely,-

“Archakas, other office holders and servants’ salary and other emoluments fund.

65-A. (1) A fund shall be created and vested in the Commissioner for the purpose of payment of salaries and other emoluments to all such Archakas, office holders and servants of Hindu Religious Institutions published under section 6 of the Act, who have been appointed by competent authorities as per the sanctioned cadre strength following the prescribed procedure.

(2) Every such institution shall pay contribution annually to such fund at the rate prescribed from their annual income as defined under sub-section (5) of section 65.

(3) Government may on a request submitted in this regard by the Commissioner, or otherwise, provide such grant-in-aid to the fund as may be determined by the Government to be necessary to supplement the contribution of such institutions.

(4) The procedure for collection of contribution to and disbursement from the fund shall be such as may be prescribed.”.

Amendment of section 70.

3. In the principal Act, in section 70,-

(1) in sub-section (1), in clause (b), for sub-clause (i), the following sub-clause shall be substituted, namely,-

“(i) Dhoopa Deepa Naivedhyam which encompasses renovation, preservation, maintenance, donation and

offerings to Hindu Religious Institutions or Endowments, including payment of remuneration to Archakas of Hindu Religious Institutions which are in needy circumstances, and promotion and propagation of purpose and objects connected therewith:

Provided that the amount to be utilized for the above purpose shall not be less than twenty five per centum of the receipts to the said fund during the preceding year;”.

(2) after sub-section (3), the following sub-section shall be added, namely,-

“(4) Government may on a request submitted in this regard by the Commissioner, or otherwise, provide such grant-in-aid to the Common Good Fund created under sub-clause (i) of clause (a) of sub-section (1) as may be necessary, from time to time, to achieve the objectives of the fund.”.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.